BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 53/2017 IN COMPANY PETITION No.77/2015

DATED THURSDAY, THE 1st DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956
UNDER SECTIONS 439 R/W 433 (1) (e) AND (f) OF COMPANIES ACT, 1956
AND
IN THE MATTER OF GLOBAL STONE INDIA LTD.

AND

MPLEX NETWORKS PVT. LTD.

Global Stone India Ltd., No.62, AGS Layout, New BEL Road, Bangalore – 560 054.

Petitioner

Vs.

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Mplex Networks Pvt. Ltd., No.109, Aerolex Centre, 3rd Floor, K.H. Road, Bangalore – 560 027. Karnataka.

Respondent

ORDER

Petitioner is called, absent. None appeared for petitioner. Hon'ble High Court of Karnataka had already raised some objections before transferring to this Tribunal. Those objections have not been complied. After transfer to this Tribunal, notice has been issued to the petitioner from time to time. Notice is served on the petitioner and also the counsel appearing for the petitioner.

It is listed today. Information is obtained from India Post that notice is delivered to the petitioner and the counsel to the petitioner are served. Yet. None appeared. It appears the petitioner is not interested to proceed with this matter in spite of notices issued and served, petitioner did not turn up and even the counsel for the petitioner also did not turn up.

Air

Therefore, there is no point in adjourning the petition and ordering fresh notice. The petition deserves to be dismissed for default and for non-prosecution.

In the result, petition is dismissed for non-prosecution.

(ASHOK KUMAR MISHRA) MEMBER (TECHNICAL)

psp.